

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.1

**ST/Misc. Application No. 77096 of 2019
And
Service Tax Appeal No. 76356 of 2016**

Arising out of Order-in-Appeal No. 59/Commr/ST-I/KOL/2015-16 dated 31.03.2016 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Kolkata-I.

Commissioner of Service Tax, Kolkata-I

Commissionerate, Kolkata, Kendriya Utpad Shulk Bhawan,
180, Shantipally, Rajdanga, Main Road,
Kolkata-700107.

Appellant (s)

VERSUS

M/s. Nicco Parks & Resorts Ltd.

Jheelmeel, Sector-IV,
Salt Lake City, Kolkata-700106.

..Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO MEMBER (TECHNICAL)

ORDER No. MO/77513/2019 & FO/A/76646/2019

Date of Hearing: 25.11.2019

Date of Decision: 25.11.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Appellant for withdrawal of their appeal before the Tribunal.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Revenue.
None appeared on behalf of the Respondent assessee.

4. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50 lakhs which has been notified vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the appeal

S. Tax Appeal No. 76356 of 2016

is dismissed under National Litigation Policy. Misc. Application also gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

T. K.